

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl)... 2008

CRLMP.NO(s). 6413

(From the judgement and order dated 22/11/2007 in CRLA No. 103/2006 of The HIGH  
COURT OF UTTARAKHAND AT NAINITAL)

SURAT SINGH PANWAR

Petitioner(s)

VERSUS

STATE OF UTTARAKHAND

Respondent(s)

WITH CRL.M.P. 8385/2008 (C/Delay in filing SLP and office report)

Date: 02/02/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN

HON'BLE MR. JUSTICE R.M. LODHA

For Petitioner(s) Mr. S.B. Tripathi, Adv.  
Mr. Ashiesh Kumar, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
ORDER

Delay condoned.

Issue notice limited to the question as to whether, benefit under the  
Probation of Offenders Act, 1958 could be granted to the petitioner.[ Charanjeet Kaur ]  
Court Master[ Vijay Dhawan ]  
Court Master